

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2615

ANSWERED ON:09.12.2014

ASSISTANCE UNDER BADP

Choudhary Col. (Retd) Sona Ram;Singh Shri Ravneet

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the funds allocated/released/utilised under the Border Area Development Programme (BADP) during each of the last three years and the current year along with the details of works undertaken, State-wise;
- (b) whether there are reports of irregularities under the said programme from the Barmer district of Rajasthan;
- (c) if so, the details thereof and the follow up action taken thereon; and
- (d) the details of the monitoring mechanism put in place for the said programme and the other measures undertaken for effective implementation of the programme?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a): A statement showing the funds allocated, released and utilized by the State Governments under the BADP during each of the last three years and the current year, state-wise is enclosed. As per the Annual Action Plans furnished by the States implementing BADP, the works undertaken by the States are related to (i) Road infrastructure, (ii) Education, (iii) Health, (iv) Agriculture & allied sectors, (v) Social Sector, (vi) drinking water, (vii) electricity, (viii) skill development etc.

(b) & (c): There are no reports of irregularities received under the BADP from the Barmer district of Rajasthan.

(d): The Government has taken several steps for monitoring/ review of implementation of BADP which inter-alia includes:-

i) Inspection of the BADP works by Third Party Inspection Agency (TPIA) to be appointed by the State Governments for an independent feedback on the quality of works executed under BADP. All the State Governments implementing the BADP have appointed the TPIA and furnishing their inspection reports to Government of India.

ii) Inspection of the BADP schemes/projects by the nodal officers appointed by the State Governments who should regularly visit the block under implementation.

iii) State Governments to put in place an appropriate 'Social Audit System'.

iv) District Level Committees under the chairmanship of District Collector have been made responsible for planning, implementation and monitoring of the BADP works including their quality and submit a report on quarterly basis to the State Government for onward submission to the Ministry of Home Affairs along with the photos of the works/schemes.

v) Quarterly Progress Reports (QPRs) (Physical & Financial) to be submitted to the Ministry of Home Affairs each quarter.

vi) Furnishing of utilization certificates by the State Governments to the Government of India on the basis of which subsequent funds are being released.

vii) The progress of implementation of the BADP is reviewed by the State Level Screening Committee (SLSC) headed by the Chief Secretary of the State and the Empowered Committee (EC) chaired by the Secretary, Border Management twice a year.